

(30)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

M.A. 750/94.
in
O.A. 842/91.

Dt. of Decision : 22-9-94.

1. Secretary to Government
Department of Posts
Union of India,
New Delhi.
2. The Chief Postmaster General,
Hyderabad.
3. The Director of Accounts (Postal)
Hyderabad.

.. Petitioners/
Respondents.

Vs

M.A. Rasheed Siddiqui

.. Respondent/
Applicant.

Counsel for the Petitioners/
Respondents.

: Mr. N.V.RAGHAVA REDDY,
Addl.CGSC.

Counsel for the Respondent/
Applicant.

: Mr. KSR Anjaneyulu

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHY : MEMBER (ADMN.)


MA 750/94
in
OA 842/91.

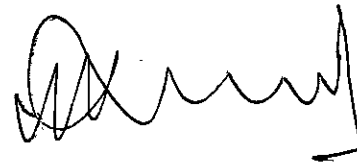
Dt. of Order: 22-9-94.

(Order passed by Hon'ble Shri A.V. Haridasan,
Member (J)).

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This Miscellaneous Application seeking extension of time for implementing the ~~Judgment~~ ^{order} passed in the Original Application is filed after the ^{time} specified in the Judgement for implementation was over. If the Miscellaneous Applicants had any difficulty in implementing the directions, they should have x filed the Miscellaneous Application seeking enlargement of time for implementing the decision passed in O.A. well within time. This having been not done, we dismiss the M.A. No order as to costs.


(A.B. GORTHI)
Member (A)


(A.V. HARIDASAN)
Member (J)

Dt. 22nd September, 1994.
Dictated in Open Court.

avl/


DEPUTY REGISTRAR (JUDL.)

Copy to:

1. The Secretary to Government, Department of Posts, Union of India, New Delhi.
2. The Chief Postmaster General, Hyderabad.
3. The Director of Accounts (Postal), Hyderabad.
4. One copy to Mr. N.V. Raghava Reddy, Addl. CGSC, CAT, Hyderabad.
5. One copy to Mr. K.S.R. Anjaneyulu, Advocate, CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad,
7. One spare copy.

YLKR

2nd copy
to 13/10/94

Typed by
Checked by

Compared by
Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIDASAN : MEMBER(J)

AND

THE HON'BLE MR.A.B.GORTHY : MEMBER(A)

Dated: 22-9-94 ✓

ORDER/JUDGMENT. ✓

M.A./R.P/C.P/No. 750/94 ✓

in
O.A.NO. 842/91 ✓

T.A.NO. (W.P.NO.)

Admitted and Interim Direct
Issued.

Allowed.

Disposed of with Direct

MA
Dismissed. —

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

